

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 22.04.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/371/2019  
IN  
PETITION NUMBER : CP/540/IB/2018  
NAME OF THE PETITIONER(S) : S.RAJENDRAN RP  
NAME OF THE RESPONDENTS : PRC INTERNATIONAL HOTELS PVT LTD  
UNDER SECTION : SEC 12(2), 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Savitra Devi.M	Counsel for Applicant (for RP)	
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**ORDER**

Counsel for the Resolution Professional is present. It has been placed on record that the CIRP was not in progress for 29 days due to the change of IRP. The Adjudicating Authority has passed stay order restraining the CIRP proceedings for 19 days and thereafter the CIRP budget was not approved by the CoC due to which 24 days got lapsed. Therefore, the period of 72 days is sought by the Counsel for the Resolution Professional to be excluded from the total period of 270 days.

Perused the Application along with the record placed on file and the details given in the Annexure IX as additional information. I am satisfied that the CIRP was not progressing for 72 days due to the reasons mentioned in the Application. In other words, 72 days could not be utilized by the RP.

Therefore, I hereby exclude 72 days from 270 days by extending the CIRP period till 03.07.2019 with the direction to the RP to expedite the process and seek the Resolution Plan, if any, for placing the same before the CoC for approval. Accordingly, the Application stands **disposed of**.

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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